

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 6585
TO BE ANSWERED ON 06.04.2018

Girnar Ropeway

6585. SHRI DEVUSINH CHAUHAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the State Government of Gujarat has sought clearance under Environmental Protection Act 1986 for according permission to establish Girnar Ropeway so that 7.2871 hectares of forest land falling in Girnar hills could be used by the agency for Girnar Ropeway purpose;
- (b) if so, the details thereof; and
- (c) whether online application submitted by the user agency for the purpose has been granted necessary permission in this regard, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

(a) to (c) Principal Chief Conservator of Forests, Government of Gujarat vide letter No. WLP/32/B/7730/2015-16 dated 23rd December, 2015 has issued permission under Section 29 of the Wildlife (Protection) Act, 1972 for use of 7.2871 hectares of land in Girnar Wildlife Sanctuary in Gujarat for construction of Ropeway by M/s Usha Breco Limited after recommendation of the Standing Committee for National Board for Wild Life. The Ministry had received online Proposal No. IA/GJ/MIS/53151/2008 dated 10th May, 2016, for grant of Environmental Clearance to the project for construction of aerial ropeway 'Udankhatola' at Mount Girnar, District Junagadh (Gujarat) by M/s Usha Breco Limited in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection), Act, 1986. The Ministry after having followed the prescribed process in the EIA Notification, 2006 has granted environmental clearance to the project in favour of M/s Usha Breco Limited on 9th September, 2016, subject to stipulation of various environmental safeguards in terms of the provisions of the EIA Notification, 2006 under the Environment (Protection) Act, 1986.
